ITEM NO.45 COURT NO.13 SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7015/2022

[Arising out of impugned final judgment and order dated 21-09-2021 in IA No. 5/2020 passed by the High Court for The State of Telangana at Hyderabad]

MY PALACE MUTUALLY AIDED CO OPERATIVE SOCIETY Petitioner(s)
VERSUS
B. MAHESH & ORS. Respondent(s)

(IA No. 41214/2025 - INTERVENTION APPLICATION)

Date : 25-02-2025 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :
Mr. Dushyant Dave, Sr. Adv.
Mr. Shyam Divan, Sr. Adv.
Mr. Kumar Shashank, Adv.
Mr. Nivesh Kumar, AOR
Mr. Piyush Tonk, Adv.

For Respondent(s) :
Mr. Akbar Ali, Adv.
Ms. Sadiya Shakeel, Adv.
Mr. Anirudh Bankura, Adv.
Mr. Braj Kishore Mishra, Adv.
Mrs. Bela Maheshwari, AOR

Mr. Jayant Bhushan, Sr. Adv.
Mr. Alok Dhir, Adv.
Ms. Maneesha Dhir, Adv.
Mr. Dipanshu Krishnan, Adv.
Mr. Karan B., Adv.
Mr. Amartya Bhushan, Adv.
Mr. Yojit Mehra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. As prayed, list the matter after four weeks.

2. As prayed, the petitioner is permitted to file additional documents.

Signature Not Verified
Digitally signed by VISHAL ANAND
Date: 2025.02.28 20:21:46 IST
Reason:

(VISHAL ANAND) (POOJA SHARMA)
ASTT. REGISTRAR-cum-PS COURT MASTER (NSH)